

tear gas, lathi charge and use of fire arms. Prohibitory order u/s 144 Cr.P.C were promulgated in the whole area. 34 persons were arrested and 25 persons were detained under section 65 Delhi Police Act. During various incidents, a total of 54 persons including 43 police personnel were injured. A case FIR No. 673 dated 25.10.2014 u/s 147/148/149/307/353/186 IPC, Police Station Mayur Vihar, Delhi has been registered.

Initial and follow up action taken by the Government to handle such communal situations in Delhi:

1. "Aman Committee" in communally sensitive areas has been revamped for better people-to-people interaction with local residents.
2. Drones equipped with cameras were used identify the roofs having bricks and stones.
3. Local persons of Hindu and Muslim communities were also roped in to participate in night patrolling along with police force in order to create peaceful atmosphere and communal harmony.
4. Moharram was celebrated on 4.10.2014 in which Hindu volunteers also participated and the function passed off smoothly.
5. WhatsApp groups of people have been formed so that in situation of communal tension direct people-to-police interaction takes place to thwart rumour mongering.
6. Several meetings of people with police are organized to build up confidence.
7. Reserve force is built up from each police station apart from existing DCP and CP reserve so that in contingency these mobile units can rush to the spot immediately.
8. Externment proceeding against the known criminals are initiated.
9. Security has been beefed up in riot-affected areas of Trilokpuri, Delhi.
10. Informers have been alerted to gather information in the area.

Unemployment amongst educated *vis-a-vis* illiterate youths

401. SHRI RAM KUMAR KASHYAP: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether unemployment rate amongst illiterate youth is lower than educated youth in the country;

(b) whether unemployment rate amongst the educated youths has increased with increase in their education level and one out of every three graduates is unemployed in the country;

(c) the total number of graduate unemployed youths in the country as on date; and

(d) the details of steps taken to generate jobs for unemployed educated youths?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) As per results of survey on employment and unemployment conducted by National Sample Survey Office, Ministry of Statistics and Programme Implementation, during 2011-12, details of unemployment rates among the youth in the age group of 15-29 according to educational level as per usual status are given in the Statement (*See below*).

(d) To address the unemployment issues including that of youth, the Government runs various public employment generation schemes like Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Swarna Jayanti Shahri Rozgar Yojana (SJSRY), transformed into National Rural Livelihood Mission (NRLM), and Prime Minister's Employment Generation Programme (PMEGP). In addition, the government is promoting labour-intensive manufacturing and increasing employment opportunities by promoting tourism and agro-based industries. The Twelfth Five Year Plan projects 5 crore new work opportunities to be generated in the non-farm sector and skill certification to equivalent numbers. National Skill Development Agency has been set up to coordinate action among Central Ministries in this context. It has also been decided to use at least 10% of Special Central Assistance to Tribal Sub-Plan (SCA-SCP), Multisectoral Development Programme funds and 5% of Border Area Development Programme funds for skill development and enhancing employability of youth.

Statement

*Unemployment rates among youth in the age group of 15-29
on usual status basis during 2011-12*

Educational level	Unemployment Rate (%)			
	2011-12			
	Rural		Urban	
	Male	Female	Male	Female
1	2	3	4	5
Not literate	2.3	0.8	2.5	1.6
Literate and up to primary	3.2	0.6	4.8	4.3
Middle school	4.2	4.6	5.1	5.8

1	2	3	4	5
Secondary	4.6	8.6	5.5	15.1
Higher secondary	6.5	13.8	12.0	14.6
Diploma/certificate	15.9	30.0	12.5	17.3
Graduate and above	19.1	29.6	16.3	23.4
Secondary and above	8.1	15.5	11.7	19.8
ALL	5.0	4.8	8.1	13.1

Source: NSSO Survey Report

Minimum wages

402. SHRI AVINASH RAI KHANNA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the minimum wages of labourers in the country, State-wise and Department-wise, details thereof;

(b) whether it is a fact that Railways has given catering, cleaning, etc. to the contractors;

(c) if so, whether it is also a fact that the contractors are not giving minimum wages to their employees; and

(d) whether Government proposes to ensure minimum wages to such contractual workers, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) The area-wise rates of minimum wages for scheduled employments in the Central sphere effective from 01.10.2014 is given in the Statement (*See below*). Department-wise details are not maintained by this Ministry.

(b) Yes, Sir.

(c) No, Sir.

(d) Yes, Sir. Clauses for protection of minimum wages of workers as per law are incorporated in the regular contracts. As per provisions of Standard Bid Document, for award of contracts for catering services, issued by Ministry of Railways, the licensee shall comply with the provisions of all labour legislations including the requirements of (i) The Payment of Wages Act (ii) The Workmen's Compensation Act (iii) The Shops & Establishment Act (iv) The Provident Fund & Employees' State Insurance Acts (v) The Prevention of Child Labour Act. Further licensee is required to comply with labour legislations even for cleaning contracts.